

R.N.I. No. TELMUL/2016/73158  
HSE No. 1051/2023-2025

[Price : Rs. 9-00 Paise.



**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-A EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 10] HYDERABAD, MONDAY, DECEMBER 16, 2024.

**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 16th December, 2024.

**L. A. BILL No. 10 OF 2024.**

**A BILL FURTHER TO AMEND THE TELANGANA UNIVERSITIES ACT, 1991.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Universities (Amendment) Act, 2024.

(2) It shall be deemed to have come into force on the 22nd April, 2022.

Short title  
and  
commence-  
ment.

**B. 146** (RSN)

[1]

**Amendment of Schedule. Act No. 4 of 1991.** 2. In the Telangana Universities Act, 1991, in the Schedule, in the table thereunder, after serial No.16 and the entries relating thereto, the following Sl.No. and entries shall be added in columns (1), (2), (3) and (4) respectively, namely,-

(1)	(2)	(3)	(4)
17.	Veeranari Chakali Ilamma Women's University.	Hyderabad	Hyderabad and it may extend to whole of the State of Telangana.

### **STATEMENT OF OBJECTS AND REASONS**

The existing Women's College, Koti is located in the heart of the Hyderabad city with an extent of 40.00 acres of land having (14) Post Graduate and (28) Undergraduate Courses. The University can be enriched by introducing Research & Development activities by providing requisite infrastructure.

A Committee headed by the Chairman, Telangana Council of Higher Education (TGCH), Hyderabad has furnished the recommendations of the TGCH and the Committee recommended that the primary purpose of Mahila Viswa Vidyalayam (Women's University) is to engage in high level research, studies and consultancy in interdisciplinary areas in a comprehensive manner and nurture a culture of academic excellence. Towards this it is important to attract the best faculty in different areas. The faculty and staff requirements must be filled in on priority basis to enable the smooth functioning of the University with an option for the existing staff and faculty to be either with the parent University or join the proposed University keeping duly fulfilling the UGC/ NAAC regulations.

Government, in exercise of the powers conferred under sub-section (1) of section 3 of the Telangana Universities Act, 1991 (Act No.4 of 1991), have issued Notification establishing the "Telangana Mahila Viswa Vidyalayam (Women's University), Hyderabad" from the Academic Year 2022-23 and also made the following amendment to the schedule to the said Act, vide. G.O.Ms.No.12, Higher Education (UE) Department, dated: 22-04-2022 and the University comprising of the area of Hyderabad with Hyderabad as its Head Quarters and it may extend to whole of the State of Telangana.

Chityala Iamma popularly known as Chakali Iamma is one of the greatest and most inspiring leaders of the Telangana Armed revolution. Her constructive struggle and idea of anti-slavery paved the path for Justice. Her biography inspired the Telangana patriots during the separate Telangana movement.

Government, after taking into consideration of the matter and to pay tributes to the fearless warrior Chityala Iamma and who is inspiration to modern women, has decided to change the name of "the Telangana Mahila Vishwavidyalayam (Women's University)" as "Veeranari Chakali Iamma Women's University" and also to include the said University in the Schedule of the Telangana Universities Act, 1991 (Act No.4 of 1991).

Accordingly, orders were issued in G.O.Ms.No.31, Higher Education (UE) Department, dated 14.10.2024, notifying the change of name of the "Telangana Mahila Vishwavidyalayam (Women's University)" as "Veeranari Chakali Iamma Women's University" and amending the schedule under section 3(1) of the Telangana Universities Act, 1991 (Act No.4 of 1991).

This Bill seeks to give effect to the above decision.

**A. REVANTH REDDY,**  
Chief Minister.

December 16, 2024] TELANGANA GAZETTE EXTRAORDINARY 5

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND THE CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Universities (Amendment) Bill, 2024, after it is passed by the both the Houses of State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

**A. REVANTH REDDY,**  
Chief Minister.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.